

"In accordance with the provisions of rule 27 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajaya Sabha, at its sitting held on the 30th April, 1969, passed, in accordance with the provisions of article 368 of the Constitution of India, without any amendment, the Constitution (Twenty-second Amendment) Bill, 1969, which was passed by the Lok Sabha at its sitting held on the 15th April, 1969."

ELECTION TO COMMITTEE

CENTRAL ADVISORY COMMITTEE FOR NATIONAL CADET CORPS

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI M. R. KRISHNA) : I beg to move :

"That in pursuance of sub-section (1) of sec. 12 of the National Cadet Corps Act 1948, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Central Advisory Committee for the National Cadet Corps for the next term of one year commencing from the 17th June 1969, subject to the other provisions of the said Act and the Rules made thereunder"

MR. SPEAKER : The question is :

"That in pursuance of sub-section (1) of sec. 12 of the National Cadet Corps Act 1948, the members of Lok Sabha do proceed to elect, in such manner as the speaker may direct, two members from amongst themselves to serve as members of the Central Advisory Committee for the National Cadet Corps for the next term of one year commencing from the 17th June 1969, subject to the other provisions of the said Act and the Rules made thereunder."

The Motion was adopted

SHRI S. M. BANERJEE (Kanpur) : Out of the two, one should go to the opposition.

12-25 hrs.

RE: BUSINESS OF THE HOUSE

SHRI NATH PAI (Rajapur) : I beg to raise a matter of importance with your consent. The agenda circulated to the House for 6th may had this item at 4 P.M. Shri Nath Pai to move the following : "That the debate on the motion that the Bill further to amend the Constitution of India as reported by the Joint Committee be taken into consideration which was adjourned on the 21st February 1969 be resumed now." This motion was set for 4 P. M. today. I do not find anywhere mention of that motion in the agenda circulated for today nor the tentative agenda circulated for tomorrow. We know the unforeseen and tragic conditions which necessitated the readjustment of the programme of the House, that means, the sad demise of the President, None-the-less you will agree that it was the Business Advisory Committee which had agreed to get special time for the consideration of my Bill. It was also generally agreed by the House that, because the Private Members' Bill which were fixed for Friday were being in a way interfered by continuing discussion on my Bill, we should take my Bill on another part and a motion to that effect was carried; I do not see any kind of provision being made for that I am a little surprised at the procedure followed by the Minister of Parliamentary Affairs. I was never informed by that the Bill would be taken up on another day and it is a very dangerous way of dealing with such things. You have been kind enough to allow special time with the concurrence of the Business Advisory committee and then it was agreed to by the entire House. I plead with you to uphold our rights. Let us be informed when the Bill be taken up and let them give priority to this Bill. The whole House agreed to one day being given to that Bill.

MR. SPEAKER : Because of the unfortunate demise of the President, the programme of the House had to be reorganised. I think everybody, Prof. Ranga and the leaders of the Parties agreed that some time from the Government should be allotted for this so that it would not be blocked; we had allotted two hours. Whether two hours